

ITEM NO.69

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8831/2021

(Arising out of impugned final judgment and order dated 06-04-2021 in CRLA No. 2868/1983 passed by the High Court of Judicature at Allahabad)

KUDUSH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 72521/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 72517/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 147530/2021 - EXEMPTION FROM FILING O.T.
IA No. 72519/2021 - EXEMPTION FROM FILING O.T.
IA No. 72514/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 23745/2021 (II)

Date : 17-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Ms. Vibha Datta Makhija, Sr. Adv.

Mr. Shariq Ahmed, Adv.

Mr. Tariq Ahmed, Adv.

Mr. Sunil Kumar Verma, AOR

Mr. Praveen Gaur, Adv.

Mr. Karan Mangain, Adv.

Ms. Baani Khanna, Adv.

Ms. Sampriti Baksi, Adv.

Mr. Salman Khurshid, Sr. Adv.

Mr. Aadil Singh Boparai, Adv.
Ms. Srishti Khanna, Adv.
Mr. Arpit Shukla, AOR

For Respondent(s)

Mr. Vinod Diwakar, AAG
Mr. Shashank Shekhar Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 18.10.2022.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)